

(9)

CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH, NEW DELHI.

OA No. 3103/91

Date of decision: 13.10.92

Sh. Sudhir Gupta

Applicant

Sh. D.R.Gupta

Counsel for the applicant

Versus

Union of India

Respondents.

CORAM

Hon`ble Sh. P.K.Kartha, Vice Chairman (J)

Hon`ble Sh. B.N.Dhoundiyal, Member (A)

1. Whether Reporters of local papers may be allowed
to see the Judgement ? *Yes*

2. To be referred to the Reporters or not ? *No*

JUDGEMENT (Oral)

(Delivered by Hon`ble Sh.P.K.Kartha, V.C. (J)

Heard the 1d. counsel for both parties. The 1d.counsel for the applicant states that he has received the necessary reliefs and, therefore, he does not wish to pursue the present application. The application is therefore, dismissed as withdrawn.

There will be no order as to costs.

b
(B.N.Dhundiyal)

Member (A)

Partha

(P.K.Kartha)

Vice Chairman (J)